

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**IA No. 88/IA/2023
in Petition No. 313/TT/2020**

Subject : Application under Regulations 103-A, 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, seeking arithmetical correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020.

Date of Hearing : **8.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Madhya Pradesh Power Management Company Limited (MPPMCL) and 10 Others.

Parties present : Shri Pallav Mongia, Advocate, PGCIL
Shri Anubhav Mishra, Advocate, PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Amit Garg, PGCIL
Shri Ranjeet Kumar Pandey, PGCIL
Shri Ashita Chauhan, PGCIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the order in the main Petition had already been passed by the Commission on 31.1.2021. The instant Interlocutory Application (IA) has been filed praying for correction of the inadvertent arithmetical error in the order. He further prayed for a grant of liberty to the Petitioner to raise the issue of an additional Auditor's Certificate indicating extra capital cost as on COD in respect of Asset-A1 at the time of truing of transmission tariff for the 2019-24 tariff period.

2. After hearing the Petitioner's representative, the Commission directed the Petitioner to file its written submission, if any, within a week.
3. Subject to the above, the Commission reserved the order in the IA.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

